

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 3-4 in Petition(s) for Special Leave to Appeal (Civil) No(s).18035/2000

(From the judgement and order dated 13/10/2000 in CMA No. 1923/2000 of The HIGH COURT OF A.P AT HYDERABAD)

DR. (MRS.) RENUKA DATLA

Petitioner(s)

VERSUS

SOLVAY PHARMACEUTICAL B.V. & ORS.

Respondent(s)

(Report of Ld.Registrar General dt.07.10.2005 with office report)

With

I.A.No.5-6 & 7-8 in SLP(C) No.18041-18042/2000

(Report of Ld.Registrar General dt.07.10.2005)

Date: 07/11/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr.S.Madhusudhan Babu, Adv.
Mr. Mukesh K. Giri,Adv.

For Respondent(s)

Mr.Mukul Rohtagi, Sr.Adv.
Mr.S.Udaya Kumar Sagar, Adv.
Ms.Bina Madhavan, Adv.
Mr.Dhananjaya Reddy, Adv.
Ms.Pooja Nanekar, Adv.

Mr. R. Ayyam Perumal,Adv.

Mr.S.A.Shroff, Adv.
For M/s Suresh A.Shroff & Co., Adv.

UPON hearing counsel the Court made the following

O R D E R

We have perused the Report of the Learned Registrar General of this Court. In

view of the said Report, nothing remains to be done in pursuance of this Court's Order

dt.13.09.2005. The matter stands disposed of accordingly.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master